

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

IA No. 1279/2024
And
CP (IB) No. 81/Chd/J&K /2024

IN THE MATTER OF:

Daljeet Singh (PG)

...Petitioner

Under Section: 94(1), 99, IBC 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vashisth, Advocate

For the RP and applicant : Mr. Yash Shrivastav, Advocate

For the Bank : Mr. Arpit Chawla, Advocate

ORDER

IA No. 1279/2024

This application has been filed to place on record the report filed by RP under Section 99 of the Code. The same is taken on record subject to just exception and be tagged with the main petition for reference purpose. Thus, IA No. 1279/2024 is **disposed of accordingly.**

CP (IB) No. 81/Chd/J&K /2024

It is stated by learned counsel for the Creditor bank that he has not received a copy of the report. Learned counsel for the RP is directed to supply the same to the counsels opposite during the course of the day and file affidavit of service within one week. Objections to the report, if any, be filed within two weeks with a copy

in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 10.09.2024.

-sd-
(ASHISH VERMA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)